



2025:DHC:2295



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% ***Date of decision: 1<sup>st</sup> April, 2025***+ **CRL.M.C. 1609/2025, CRL.M.A. 7296/2025**

SATISH PRAKASH SINGH  
S/o SH. RAJENDAR SINGH  
RESIDENT OF H NO. VTC AKUBA,  
PO SATRAON, DISTRICT DEORIA,  
U.P.- 274604

.....Petitioner

Through: Mr. Sarthak Tomar, Advocate along  
with Petitioner in person

versus

1. STATE (GOVT. OF NCT OF DELHI)  
THROUGH SHO  
P.S. SULTANPURI, DELHI

.....Respondent No.1.

2. Ms. xxxxx  
W/o. SH. xxxxx  
RESIDENT OF xxxxxxxxx  
Xxxxxx

.....Respondent No.2.

Through: Mr. Shoaib Haider, APP for the State  
with SI Karamveer Dhall, PS Sultan  
Puri.  
Mr. Sarthak Dua, Advocate for R2  
with R2.

**CORAM:**  
**HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA**

**J U D G M E N T (oral)**

1. Petition under Section 528 of the *Bharatiya Nagarik Suraksha Sanhita, 2023* ('BNSS' hereinafter) read with Section 482 Code of Criminal Procedure, 1973 ('Cr.P.C' hereinafter) has been filed for



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quashing of FIR No.1084/2020 dated 19.09.2020 under Section 354(A)/509 IPC, P.S.Sultanpuri.

2. It is submitted that the Petitioner is a law abiding citizen. The Respondent No.2 is the niece of the Petitioner and they belong to the same family. The parties have now entered into a Memorandum of Settlement dated 10.09.2024 and thus, the prayer is made for quashing of FIR.

3. The Petition is supported with the affidavit of the Petitioner as well as Respondent No.2 who has given her "No Objection" to the quashing of the FIR.

4. The parties are present today in the Court and both the parties have endorsed the terms of the Settlement. The Respondent No.2 submits that she has no objection to the quashing of the FIR.

5. **Submissions heard and record perused.**

6. Respondent No.2 Complainant is the niece of the Petitioner who is a part of the family. Considering the relationship and that they have amicably resolved their disputes, no fruitful purpose will be served in continuing with the FIR.

7. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion and also the fact that the present is a family matter, no useful purpose will be served in continuing with the proceedings; rather it would lead to further acrimony between them. Moreover, there is no legal impediment in quashing the FIR in question.



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8. Hence, it would be in the interest of justice to quash the abovementioned FIR and the proceedings pursuant thereto.

9. Accordingly, FIR bearing No. 1084/2020 dated 19.09.2020 under Section 354(A)/509 of the Indian Penal Code, 1860, P.S. Sultanpuri and all consequential proceedings emanating therefrom are quashed.

10. The petition stands disposed of.

11. Though the FIR and the proceedings emanating therefrom are hereby quashed, however, the copy of this Order along with the copy of the FIR be forwarded to the Department of the Petitioner, for information.

**(NEENA BANSAL KRISHNA)**  
**JUDGE**

**APRIL 1, 2025**

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